NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

27. C.P. (IB)/341(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2024

NAME OF THE PARTIES: - Narayanbhai Mohanlal Prajapati.

Section: U/s 94(1) of Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)/341(MB)2024: -

Presence: -

Adv. Rahul Darji …. Petitioner/Personal Guarantor through VC.

Counsel for the Petitioner states at bar that he has an instruction not to proceed with the C.P.(IB)/341(MB)2024 any further and withdraw the same. In view of the statement, **C.P.(IB)/341(MB)2024 is dismissed as withdrawn**. No order as to costs. All the pending applications connected with the present Company Petition shall stand disposed of having become infructuous in terms of the above order.

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
JAGDISH